

SHRI JYOTIRMOY BOSU: Why not a privilege? He makes a false statement on the floor of the House.

MR. SPEAKER: Everyday this comes like this from Shri Jyotirmoy Bosu.

श्री ज्योतिरमोय : (बांका) : अध्यक्ष महोदय, जब तक मंत्रियों की झूठ बोलने की आदत खत्म नहीं होगी, तब तक प्रिविलेज के सवाल उठते रहेंगे। श्री गोखले के मामले में क्या हुआ ? मैं ने सब पेपर्ज आप के पास भेजे हैं। श्री खोखले झूठ बोलते हैं। श्री उमाशंकर दीक्षित झूठ बोलते हैं। हर मंत्री झूठ बोलता है।

अध्यक्ष महोदय : झूठ या असत्य बोलने के बारे में क्या आप का कोई फैसला है ?

SHRI JYOTIRMOY BOSU: Why do you say 'Everyday'? Why should the Minister enjoy immunity?

MR. SPEAKER: I will take it under Direction 115. By disturbing the proceedings, you cannot gain anything.

SHRI JYOTIRMOY BOSU: When Shri Dikshit has emphatically stated...

MR. SPEAKER: No, I am not allowing you.

12.07 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATION UNDER CENTRAL EXCISE
RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of Notification No. GSR 362 (E) (Hindi and English versions) published in Gazette of India dated the 9th August, 1974, issued under the Central Excise Rules 1944 together with an explanatory memorandum. [Placed in Library. See No. 8212/74].

DELHI, MEERUT AND BULANDSHAHR MILK AND MILK PRODUCT (EXPORT) CONTROL

ORDER

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products (Export) Control Order, 1974 (Hindi and English versions) published in Notification No. S.O. 457 (E) in Gazette of India dated the 27th July, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8213/74].

NOTIFICATION UNDER GUJARAT CARRIAGE OF GOODS TAXATION ACT AND BOMBAY MOTOR VEHICLES TAX ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING & TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

- (1) (i) A copy each of the following Gujarat Notifications (Hindi and English versions under sub-section (2) of section 31 of Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:—
- (a) Notification No. GH/G/74/135/MTA-1774-1591-E published in Gujarat Government Gazette dated the 4th July, 1974.
- (b) Notification No. GH/G/74/152/MTA-1774-4552-E published in Gujarat Government Gazette dated the 25th July, 1974.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) (a) above.

[Placed in Library. See No. LT-8214/74].